



WTO CHAIRS PROGRAMME

DOUBLE CREDIT COURSE

ON

INTERNATIONAL INVESTMENT LAW

26th - 29th October, 2023

By

**Centre for Studies in International Trade and International
Investment Laws (CITIL), DNLU, Jabalpur**

In Collaboration with

**Centre for Trade and Investment Law, Ministry of
Commerce and Industry, Government of India**

Venue: DNLU, Jabalpur (Physical Mode)

ABOUT WTO CHAIRS PROGRAMME



WORLD TRADE
ORGANIZATION



WTO
CHAIRS
PROGRAMME

The WTO Chairs Programme, initiated by the World Trade Organization (WTO), is a crucial academic initiative designed to advance research, education, and outreach related to international trade and the functions of the WTO. This program strives to deepen the understanding of global trade issues, particularly in developing countries, and bridge the gap between academic research and real-world trade policy. Under the WTO Chairs Programme, participating academic institutions and scholars receive support for research projects, enabling the examination of key trade-related topics. It also encourages the development of courses and teaching materials related to international trade and WTO matters, thereby enhancing the quality of education and training. This program, established in collaboration with select academic institutions worldwide, serves as a conduit for a multifaceted approach to understanding and engaging with global trade dynamics.

The program promotes dialogue between academia, policymakers, and practitioners through seminars, conferences, and workshops. This interaction facilitates informed policy decisions based on robust research findings. Capacity building is a core facet of the WTO Chairs Programme, strengthening the capabilities of academic institutions and researchers, particularly in developing nations. It empowers them with the knowledge and resources required to actively engage in research and teaching on trade-related topics. Additionally, capacity building is a central aspect of the program, empowering institutions and researchers in developing nations to engage effectively with trade-related issues. By fostering a global network of expertise, the WTO Chairs Programme facilitates knowledge sharing and cooperation, strengthening the role of academia in shaping international trade policy and promoting a deeper understanding of the WTO's role in the global trading system.

ABOUT CTIL, MINISTRY OF COMMERCE AND INDUSTRY, GOVT OF INDIA



The Centre for Trade and Investment Law (CTIL) was established to serve as a center of excellence in the field of international trade and investment law. It was officially inaugurated on 2016. CTIL's establishment was a significant milestone in India's efforts to strengthen its engagement with the global trading system and enhance its understanding of international trade and investment laws. The Centre for Trade and Investment Law (CTIL) is a prestigious institution under the aegis of the Ministry of Commerce and Industry, Government of India. It serves as a vital hub for research, policy analysis, and capacity-building activities in the domains of international trade, investment, and related legal matters.

Established with a mission to enhance India's participation in the global trading system and promote a deeper understanding of trade and investment laws, it plays a pivotal role in shaping the country's trade policies and practices. Since its inception, it has actively engaged in various activities, including research projects, policy analysis, organizing workshops and seminars, and collaborating with international organizations and academic institutions. It has consistently contributed to the development of India's trade and investment policies and legal framework. Its primary objectives encompass a wide spectrum of activities, including conducting cutting-edge research on issues related to trade and investment, providing policy recommendations to the government, and engaging in capacity-building exercises for various stakeholders. The institution collaborates closely with international organizations, academic institutions, and legal experts, fostering a global perspective on trade and investment law.

About Dharmashastra National Law University, Jabalpur

Dharmashastra National Law University, Jabalpur (M.P.) was established in the year 2018, by Madhya Pradesh Dharmashastra National Law University Act 24 of 2018, with the object of advancing the cause of legal education and achieving excellence as a university for imparting value-based legal education to undergraduate as well as postgraduate students. DNLU is dedicated to providing high-quality legal education that prepares students to excel in the field of law and contribute to the legal profession and society at large. The university places a strong emphasis on research and scholarship. It actively supports faculty and student research initiatives, organizes seminars, conferences, and workshops, and encourages publications in reputed legal journals. DNLU also fosters an environment conducive to mooting and legal competitions, helping students develop practical legal skills and advocacy abilities. The motto of the University is 'Satyam Vada Dharmam Char' which has been enshrined in Verse eleven of the Shikshavalli Section of the Taittiriya Upanishad. It literally means "speak the truth and conduct in accordance with dharma". At the end of the course, in the Dikshant Samaroh, the Guru shows the further path to his pupils and asks them to follow the path of truth and stick to the dharma. Dharma means rules of conduct which does not do injustice to anyone and protest injustice done to others. Our conduct must be an example for others.

About Centre for Studies in International Trade & Investment Laws (CITIL, DNLU)

The Centre for Studies in International Trade and Investment Laws is a research and learning centre at DNLU, Jabalpur. The Centre aims to bring together the legal academics, professionals, students, researchers etc., with an objective of the dissemination of knowledge and encouraging research in the various realms of International Trade Law and International Investment Laws. It must be mentioned here that, the subjects of International Trade and International Investment Laws are offered usually as Optional or Elective Courses in Law schools. National Law Universities have always been at the cusp of dissemination of knowledge not only in traditional compulsory law courses but also have tried to expose the students to various other fields of law through various activities and events. The Centre is one of such initiatives of a blooming National Law University to expose the interested students, scholars and academics to this intricate field of law which has interconnected horizons with both domestic law and International Law.

ABOUT THE DOUBLE CREDIT COURSE ON INTERNATIONAL INVESTMENT LAW

This double credit course on investment laws is a specialized educational offering being offered by the CITIL in collaboration with CTIL, Ministry of Commerce and Industry, Govt of India under the aegis of WTO Chairs Programme, which represents a remarkable synergy of academic and practical expertise. This unique partnership brings together the academic rigor of a university program with the real- world insights and resources. In such a course, participants will not only benefit from the comprehensive curriculum designed by legal scholars and experts but will also gain extensively from the discussions, debates, latest research, policy insights, and case studies and classroom teachings of the various experts from across India. This collaborative approach ensures that students are exposed to the most up-to- date developments in investment laws, drawing on the expertise and resources of these respected institutions. This course would provide an in-depth exploration of the complex and multifaceted field of investment laws and treaties. This course will run across a total of 30 hours including 26 hours of technical sessions/lectures by renowned guest experts and 4 hours of take home assignment. This specialized knowledge will equip participants with valuable expertise for careers in international law, corporate law, or government positions related to trade and investment policy. It will provide students with a unique opportunity to gain a deep understanding of the legal complexities surrounding global investments, preparing them to address contemporary challenges in this critical field.



ABOUT THE EXPERTS



Prof. James J. Nedumpara

Head, CTIL, IIFT,
India Chair, WTO Chairs Programme

Dr. James J. Nedumpara is Professor and the Head of the Centre for Trade and Investment Law (CTIL), established by the Ministry of Commerce and Industry, Government of India, at the Indian Institute of Foreign Trade. In this capacity, he advises the government on international trade, investment and dispute settlement matters. James has taught at Jindal Global Law School, where he joined as a founding faculty member and has worked as Trade Officer (Legal) with the United Nations Conference on Trade and Development (UNCTAD) India programme. He was appointed as the India Chair of the WTO Chairs Programme in 2022.

He received his PhD from the National Law School of India University, Bangalore, and holds graduate degrees in Law from the University of Cambridge, UK (as a Cambridge Commonwealth Scholar); the NYU School of Law, USA; and the National University of Singapore. He received his first degree in Law from Mahatma Gandhi University, India. James has appeared in various WTO dispute proceedings as part of the Indian delegation, and has also advised the Indian government in relation to several FTA negotiations. James has published widely in the field of trade remedy law, most recently, *Non-Market Economies in the Global Trading System: The Special Case of China* (2018). James has also co-authored a comprehensive text book with Professor Leila Choukroune entitled *International Economic Law: Text, Cases and Materials*, published by Cambridge University Press (2021).

He has served visiting fellowships and taught in a number of law schools including University of New South Wales (UNSW) (2019), ITAM Mexico City (2018), FGV Law School, São Paulo, Brazil (2011) and National Law School of India University, Bangalore (2013 & 2016). He is a Member of the Executive Committee of TradeLab, a global network of legal clinics and practica and is also the Co-Chair of South Asian International Economic Law Network (SAIELN).



Prof. Sheela Rai

Dean & Professor of Law,
National Law University, Odisha

Sheela Rai has done her LL.B. from DDU Gorakhpur University, LL.M. and Ph.D. from National Law School of India University, Bangalore. She started her career as Research Assistant (2002) and thereafter as lecturer in NUJS, West Bengal in 2004. She joined HNLU, Raipur as Associate Professor in 2008. She has been working in NLUO since 2013. She has also worked in CUTS-International and Amity University Jaipur. She has published four books and articles in national and international journals and edited volumes. Her research and teaching interests include WTO jurisprudence, International Trade Law, International Investment Laws, Law and Justice in the Globalized World etc. She has authored many books and edited volumes which are regularly used and referred by students and scholars for the subject of International Trade Law. To name a few,

2004: Recognition and Regulation of Antidumping Measures under GATT/WTO (Lucknow : Eastern Book Company).

2011: Recognition and Regulation of Safeguard Measures under GATT/WTO (London & New York: Routledge)

2014: Antidumping Measures: Policy, Law and Practice in India (Partridge: A Penguin Random House Company)

2019: Trade Facilitation and the WTO (Co-edited with Prof. Jane K. Winn of Washington Law School) (Cambridge Scholars Press).

2021: Guide to WTO Appellate Body Reports Volume 1 (Edited with Eluckiaa A. and Kapil Sharma) (CITL & Satyam International)

2022: An Introduction to WTO Jurisprudence (2022) published by Thomson Reuters South Asia Pvt. Ltd.

She has to her credit, many research publications in reputed National, International, UGC CARE Listed and SCOPUS Journals.



Prof. Prabhash Ranjan

Associate Professor,
South Asian University, Delhi

Prabhash Ranjan is an Associate Professor at the Faculty of Legal Studies, at South Asian University. From 1 September 2021 till 31 May 2023, Prabhash was on leave from SAU to work as a Professor and Vice Dean (Continuing Education) at the Jindal Global Law School, O P Jindal Global University. He holds a Ph.D. in law from King's College London where he studied on a King's College London doctoral scholarship. Prabhash studied for an intercollegiate LLM programme in London at the School of Oriental and African Studies (SOAS) and University College London (UCL). He read for his LLM as the recipient of the prestigious British Chevening Scholarship. Prabhash is also a Visiting Professor at the National University of Juridical Sciences (NUJS), Kolkata. Previously, Prabhash taught at the National Law University Jodhpur as an Associate Professor and at NUJS as an Assistant Professor. He has been a Visiting Scholar at Brookings India; a Visiting Fellow at the Lauterpacht Centre for International Law, Cambridge University; and a Transnational Summer Law Institute Fellow at the Transnational Law Institute, Dickson Poon School of Law, King's College London. Prabhash sits on the editorial boards of the following international journals: Asian Journal of International Law (Cambridge University Press); Asia Pacific Law Review (Routledge); and Journal of International Trade Law and Policy (Emerald). He is also a member of the Advisory Board of the Indian Law Review (Routledge) and one of the editors of the Asian Yearbook of International Economic Law (Springer).

As an external consultant, Prabhash has handled various projects from key UN organisations like the United Nations Development Programme (UNDP), United Nations Economic and Social Commission for Asia and the Pacific (UNSCAP), and United Nations Conference on Trade and Development (UNCTAD); and also from other prestigious organisations like the Centre for WTO Studies, IIFT; Federation of Indian Chambers of Commerce and Industry; Linklaters – an international law firm; and University of Pennsylvania's Centre for Advanced Study of India. Prabhash was a member of the team that drafted the 260th report of the Law Commission of India on the 2015 draft Model Indian bilateral investment treaty. Prabhash also deposed as an expert witness on 'India and bilateral investment treaties' before the Parliamentary Committee on External Affairs.



Dr. Nidhi Gupta

Associate Professor,
National Law University, Delhi

Dr. Nidhi Gupta has more than twenty-five years of experience in teaching, training and research in Law and judicial education in India and Europe. Before joining NLU Delhi she was Associate Professor at National Law University, Jodhpur. At NLUJ she was Executive Director for Centre for Advanced Research and Training in Arbitration Laws (CARTAL). She was also faculty advisor for the flagship journal of the Centre- Indian Journal of Arbitration Law (IJAL). Dr. Gupta started her career in legal education in 1996 soon after clearing the UGC NET examination. She joined the Department of College Education, Government of Rajasthan as a lecturer in 1996. She taught in the Government College in Kota and Ajmer. She moved on from the Government job to join National Law University, Jodhpur in 2006, where she served till 2008. With her interests in gender issues she gained substantial field experience in that area while working as a researcher in the Rajasthan State Women's Commission on deputation from the Government of Rajasthan on a post sponsored by the UNICEF. Dr. Nidhi Gupta has more than twenty-five years of experience in teaching, training and research in Law and judicial education in India and Europe. Before joining NLU Delhi she was Associate Professor at National Law University, Jodhpur. At NLUJ she was Executive Director for Centre for Advanced Research and Training in Arbitration Laws (CARTAL). She was also faculty advisor for the flagship journal of the Centre- Indian Journal of Arbitration Law (IJAL). Dr. Gupta started her career in legal education in 1996 soon after clearing the UGC NET examination. She joined the Department of College Education, Government of Rajasthan as a lecturer in 1996. She taught in the Government College in Kota and Ajmer. She moved on from the Government job to join National Law University, Jodhpur in 2006, where she served till 2008. She went to explore the world of judicial education in 2009 as she joined National Judicial Academy, Bhopal, the premier institution for training of judges. After six years of involvement with judicial training and education, she joined NLUJ again in 2015 to return to the world of legal education. She continues to be involved with judicial education as a visiting faculty at the Rajasthan State Judicial Academy, Jodhpur. She has also been a guest faculty at the Delhi Judicial Academy. She attended a summer course in International Law from The Hague Academy of International Law way back in 1998.



Dr. Gargi Chakraborty

Associate Professor, DNLU, Jabalpur
WIPO Tutor, WIPO Academy

Dr. Gargi Chakraborty is an accomplished legal scholar and educator, holding the position of Associate Professor (Law) at Dharmashastra National Law University in Jabalpur. Her academic journey has been marked by significant achievements and contributions to the field of law. With over 14 years of experience in teaching and research, Dr. Chakraborty has made substantial contributions to the field of intellectual property law and related areas. Her dedication to education extends beyond the classroom, as she serves as a Tutor for the WIPO Academy, where she has successfully completed four Distance Learning Courses. The international research experience includes a post-doctoral research fellowship at the Max Planck Institute of Innovation and Competition in Munich, Germany, in 2020. She earned her Ph.D. from NALSAR University of Law in Hyderabad and an M.Phil. from the National Law School of India University in Bangalore. Additionally, she holds an LL.M. in International and Comparative IP Law from London Metropolitan University, UK.



Dr. Wasim Abass Dar

Associate Professor,
Jindal Global Law School

Prof. (Dr.) Wasim Abass Dar associate Professor of Legal Practice at Jindal Global Law School, O P Jindal Global University. Prof. (Dr.) Wasim Abass Dar's doctoral research focused on issues related to International Commercial Arbitration. In 2017, as a Global Teaching Fellow of Central European University, he introduced courses on International Commercial Arbitration and International Investment Law and Investment Arbitration at the University of Yangon, Myanmar. The research areas that interest him include International Commercial Arbitration, International Investment Law, Investment Arbitration, Commercial Mediation, Private International Law, and certain areas of Public International Law.



Dr. Rosmy Joan

Assistant Professor,
National Law University, Jodhpur

Dr. Rosmy Joan joined the National Law University Jodhpur Faculty of Law in 2013, where she specializes in International Economic Laws and Public Law. She holds B.A. LL.B (Hons.) degree from Mahatma Gandhi University, Kerala with University First Rank and LL.M in Corporate Laws and International Trade Law from O.P. Jindal Global University with Gold Medal. She was a Savitri Jindal Merit cum Means Graduate Scholar during the Master's Programme and was awarded the First Position in Dean's List Award consecutively for two years. During the masters programme she has also completed the Harvard Law School Course on International Negotiation with 100% marks and the WTO Training Programme on Trade and Development Issues jointly organized by the Asian African Legal Consultancy Organization (AALCO) the Center for WTO Studies and Indian Institute of Foreign Trade in 2012. She holds her doctoral degree in International Investment Law and Policy from the National Law University, Jodhpur. She also qualified the University Grants Commission National Eligibility Test for Assistant Professors in Law. Dr. Joan has won many accolades of national and international repute. Acknowledging her outstanding academic excellence, the Nani A. Palkhivala Memorial Trust, Mumbai awarded her prestigious Nani A. Palkhivala Gold Medal in 2013. In 2015, The Hague Academy of International Law, The Netherlands honoured her with their distinguished The City of the Hague Scholarship for attending the Summer Session on Private International Law at the Peace Palace, The Hague, The Netherlands. Her alma mater, O. P. Jindal Global University honoured her with the Distinguished Alumni Award for Exemplary Accomplishments in Professional Work in 2019. She was selected as a Host Faculty under the Fulbright-Nehru Specialist Programme and hosted Prof. Jacqueline Lang Weaver, A. A. White Professor of Law at the University of Houston Law Center, Houston, Texas in February 2020. Recently Dr. Joan has been awarded the prestigious Shastri Indo-Canadian Fellowship for Academicians in the area of Energy Law. Dr. Joan is the Executive Director of the Centre for Studies in Environment, Energy and Natural Resources Law and Policy; Executive Chairperson of the External Initiatives; Chairperson of the ADR Committee; Faculty Coordinator of the Centre for Studies in Global Trade Engagements and Negotiations and TradeLab Network; Faculty In-charge of the renowned journal Trade, Law and Development; and Member of the Internal Quality Assurance Cell at the National Law University, Jodhpur.



Mr. Satwik Shekhar

Senior Consultant & Assistant Prof, CTIL, IIFT,
Ministry of Commerce and Industry, Govt of India

Satwik Shekhar is presently working as a Legal Consultant at the Centre for Trade and Investment Law, under the Ministry of Commerce and Industry (Govt. of India). In this capacity, He provide rigorous analyses of legal issues on international trade law and policy to the Govt. of India and other governmental agencies.

The current areas of his focus include WTO law, trade negotiations, non-tariff measures, services trade, electronic commerce and international investment law. He have been involved in various international and domestic policy formulations for the Central Government. He have contributed to India's FTA negotiations with EAEU, Peru, Mauritius, RCEP and UAE. At present, He is involved in FTA negotiations with the UK, Canada and EU.

He is also regularly undertake research and study on the regulatory, operational and functional aspects of the SEZS in India. He played a key role in preparing India's Draft E-Commerce Policy. He was also involved in preparing India's pre-hearing and post-hearing briefs for US GSP country review of India before the USITC's Subcommittee on GSP. He is a member of the Core Group on Technical Regulations formed by the Ministry of Commerce and Industry, Government of India to improve the regulatory landscape of standards and technical regulations in India. He had previously worked in the New Delhi office of Cyril Amarchand Mangaldas. He hold an LL.M. in International Law with major in International Economic Laws from The Graduate Institute (IHEID), Geneva, Switzerland.



Mr. Utkarsh K. Mishra

Director CITIL & Assistant Prof, DNLU, Jabalpur

Utkarsh K. Mishra has been working as Assistant Professor of Law at DNLU, Jabalpur since its inception in 2018. He has recently also worked as Assistant Registrar (Research) at the Centre for Research and Planning (Secretariat of Chief Justice of India), Supreme Court of India, on deputation from DNLU in the session 2021-22. During his term at the Supreme Court of India, he executed many research projects and assignments. He is an alumnus of NLU, Odisha from where he completed B. A. (Economics), LL.B (Hons.). He pursued masters in Law (LL.M) from National Law University, Jodhpur with specialization in International Trade and International Investment Laws, and is a recipient of Nani A. Palkhivala Memorial Gold Medal and Milon Kumar Banerjee Gold Medal for academic excellence in the postgraduate studies. He has qualified UGC NET (Law) and is currently pursuing his doctoral studies (Ph. D) from NALSAR University of Law, Hyderabad in the realm of International Trade Laws. Prior to joining DNLU, Utkarsh has worked as Teaching Associate (Law) at HPNLU, Shimla, and taught both UG and PG courses. He also worked at the Centre for International Trade, Environment and Economics (CUTS, International, Jaipur) as Research Associate (Law) and has worked on many assignments for the Ministry of Commerce and Industry, Government of India. He has many research publications, articles, and book chapters to his credit. His areas of Research and Teaching interests include Contract Law, International Trade Law, Legal Theory, International Investment Laws, Critical Legal Studies, Public Policy, Comparative Judicial Reforms, Legal Methods, Private International Law, and Critical Contract Law.

THEME OF TECHNICAL SESSIONS (TENTATIVE)

Date/Day	9:00 AM to 10:00 AM	10:15 AM to 12:30 PM	12:45 PM to 2:30 PM	2:30 PM to 3:30 PM	3:30 PM to 5:30 PM
Thursday 26.10.2023	Inaugural Ceremony	Introduction to International Investment Law, 'International Investment' and 'Investors' Rosmy Joan	Investment Treaty Negotiations Satwik Shekhar	Lunch Break	Expropriation Sheela Rai
	9:00 AM to 11:00 AM	11:30 AM to 1:30 PM	1:30 PM to 2:30 PM	2:30 PM to 4:30 PM	5:00 PM to 6:30 PM
Friday 27.10.2023	Most Favoured Nation Treatment and National Treatment Sheela Rai	International Investments and Customary International Law James Nedumpara	Lunch Break	Bilateral Investment Treaties: Refusal, Acceptance and Backlash Prabhash Ranjan	Fair and Equitable Treatment Prabhash Ranjan
Saturday 28.10.2023	India and Bilateral Investment Treaties Prabhash Ranjan	Investment Liberalisation and Investment Facilitation James Nedumpara	Lunch Break	International Investment Arbitration Wasiq Abbas Dar	Energy Arbitrations Rosmy Joan
	9:00 AM to 11:00 AM	11:30 AM to 1:30 PM	1:30 PM to 2:30 PM	2:30 PM to 3:30 PM	4:00 PM to 5:00 PM
Sunday 29.10.2023	Umbrella Clauses and Investment Contract Claims Wasiq Abbas Dar	International Commercial Arbitration and International Investments Nidhi Gupta	Lunch Break	Intellectual Property and International Investments Gargi Chakraborty	Valedictory Ceremony

*There will be a take home assignment submission and the time allocated for the same would be 4.5 hours.

REGISTRATION & PAYMENT DETAILS

This fee will cover meals, coffee/tea breaks, stationary, and study materials. Accommodation will be provided by the University.

- Last date to register – 20th October, 2023
- Registration Fees – Rs. 5000/-
- Registration Fees for DNLU Students – Rs. 2500/-
- Registration Link - <https://forms.gle/s1aR9NBrKEnvWtCc8>
- Payment Mode:
 - QR Code



8123011980m@pnb

MERCHANT: DHARMASHASTRA NATIONAL LAW UNIVERSITY

- Online Transfer/NEFT, etc.
- Attach the screenshot of the payment in the Google Form
- In case of facing difficulty in registration, please feel free to contact us at citilcourse@mpdnlu.ac.in

ELIGIBILITY FOR APPLICATIONS

Undergraduate Law Students and Postgraduate Law Student, Research scholars, Lawyers, Professionals, Faculty member are eligible to apply.

READING MATERIAL

Reading material for each technical session will be provided to every participant which has been specially carved out in consultation with the guest experts.

ORGANISING COMMITTEE



CHIEF PATRON

Hon'ble Justice Shri Ravi Malimath
Chief Justice, High Court of Madhya Pradesh



CO-PATRON

Prof. (Dr.) Shailesh Hadli
Vice Chancellor (I/C), DNLU



EVENT AND COURSE DIRECTOR

Mr. Utkarsh Mishra
Assistant Prof. and Director CITIL

Centre for Studies in International Trade and International Investment Laws (CITIL), DNLU

Shaan Jain (Convenor)

Romit Jain (Co - Convenor)

Poorva Sharma
Vasujit Dubey
Harshit Pathak
Viraj Lahane
Siddharth Singh
Manjari Tripathi
Suryansh Pandey
Shlok Rai

Shridhar Tiwari
Dishita Singh
Karan Mishra
Nishkarsh S. Tomar
Sneha Bharti
Aditi Mishra
Tanuja Rajpoot
Shahnawaz Khan

Harshil Gupta
Palak Verma
Vaibhav Singh Tiwari
Pragya Richa Tiwary
Sejal Dubey
Aditya Jain
Ajay Chandrawanshi

WTO CHAIRS PROGRAMME WORKING COMMITTEES

Registration Team

Suryansh Pandey (Head) - 6260995890
 Harshit Pathak
 Vasujit Dubey
 Palak Verma
 Sejal Dubey

Sponsorship, Media and PR Team

Romit Jain (Head) - 7067239206
 Shridhar Tiwari
 Karan Mishra
 Aditya Jain

Participants Accommodation

Viraj Lahane (Head) - 8225825333
 Manjari Tripathi
 Ajay Chandrawanshi
 Vaibhav Singh Tiwari

Food and Beverages

Shahnawaz Khan (Head) - 7007710778
 Harshil Gupta
 Tanuja Rajpoot

Floor Management Team

Poorva Sharma (Head) - 9752537685
 Dishita Singh
 Pragya Richa Tiwary
 Aditi Mishra
 Nishkarsh Pratap Singh Tomar

Research Reading & Intercommittee

Coordination Team

Shaan Jain (Head) - 9589542247
 Shlok Rai
 Siddharth Singh
 Sneha Bharti

IMPORTANT CONTACTS

Utkarsh Mishra (Event and Course Director) - 7905017038
 Shaan Jain (Convenor) - 9589542247
 Romit Jain (Co – Convenor) - 7067239206
 Email: citilcourse@mpdnlu.ac.in

Registration Team

Suryansh Pandey - 6260995890
 Harshit Pathak - 8305961477

Accommodation team

Viraj Lahane - 8225825333
 Manjari Tripathi - 9179666535



DHARMASHASTRA NATIONAL LAW UNIVERSITY

JABALPUR

BRBRAITT Campus, South Civil Lines, Ridge Road,
Jabalpur (MP) 482001

www.mpdnlu.ac.in, email: info@mpdnlu.ac.in
Phone: 0761-2600070, 2602222